

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. IA/3769/2023 IA/4204/2023 IA/4320/2023 IA/4406/2023 IA/5593/2023 IN
C.P. (IB)/979(MB)2022

IN THE MATTER OF

Catalyst Trusteeship Limited

Vs

Renaissance Indus Infra Private Limited

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in I.A. 4320/2023:

Adv. Harshul Shah (VC)

For the RP:

Adv. Tanushree Sogani (VC)

For Applicant in IA 4204/2023:

Adv. Suyesha Kakarla (VC)

for Applicant in IA/3769, 4406, 5593 of 2023:

Adv. Shavez Mukri (VC)

ORDER

I.A. 4320/2023, I.A. 4406/2023 & I.A. 5593/2023

The Ld. Counsel for the RP prays for short adjournment to file the replies in the above applications. Prayer is allowed. RP is granted one last opportunity to file the reply before the next date by serving an advance copy to the Counsel opposite.

Adjourned to **16.02.2024**.

I.A.4204/2023

RP is directed to file the reply before the next date by serving an advance copy to the counsel opposite. Adjourned to **23.02.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)